

**FORM A**

**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF VERTEX SAFETY PRODUCTS PRIVATE LIMITED**

| RELEVANT PARTICULARS |                                                                                                                                       |                                                                                                                                                                                     |
|----------------------|---------------------------------------------------------------------------------------------------------------------------------------|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| 1.                   | Name of corporate debtor                                                                                                              | VERTEX SAFETY PRODUCTS PRIVATE LIMITED                                                                                                                                              |
| 2.                   | Date of incorporation of corporate debtor                                                                                             | 10 September 2013                                                                                                                                                                   |
| 3.                   | Authority under which corporate debtor is incorporated / registered                                                                   | Registrar of Companies - Pune                                                                                                                                                       |
| 4.                   | Corporate Identity No. / Limited Liability Identification No. of corporate debtor                                                     | U74900PN2013PTC148777                                                                                                                                                               |
| 5.                   | Address of the registered office and principal office (if any) of corporate debtor                                                    | Plot No. 33, S. NO 13/2, Sagar Co-op Housing Society NDA Road, Bavdhan Khurd, Pune MH 411021 IN                                                                                     |
| 6.                   | Insolvency commencement date in respect of corporate debtor                                                                           | By National Company Law Tribunal, Mumbai Bench order dated 11 February 2020 in Company Petition No: C.P.(IB)-1910/(MB)/2019. The order published on NCLT website – 15 February 2020 |
| 7.                   | Estimated date of closure of insolvency resolution process                                                                            | 9 August 2020 i.e. 180 days from date of CIRP                                                                                                                                       |
| 8.                   | Name and registration number of the insolvency professional acting as interim resolution professional                                 | <b>Name :</b> Dhanshyam Patel<br><b>Reg No :</b> IBB/IPA-001/IP-P01373/2018-19/12155                                                                                                |
| 9.                   | Address and e-mail of the interim resolution professional, as registered with the Board                                               | Address : 322, Zest Business Spaces, M G Road, Ghatkopar East, Mumbai 400 077<br><b>Email :</b> <a href="mailto:dpatel@ckpatel.com">dpatel@ckpatel.com</a>                          |
| 10.                  | Address and e-mail to be used for correspondence with the interim resolution professional                                             | Address : 322, Zest Business Spaces, M G Road, Ghatkopar East, Mumbai 400 077.<br><b>Email :</b> <a href="mailto:vertex@ckpatel.com">vertex@ckpatel.com</a>                         |
| 11.                  | Last date for submission of claims                                                                                                    | 29 February 2020 i.e. 14 days from the date of the intimation of the order to the Interim Resolution Professional                                                                   |
| 12.                  | Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional  | N.A.                                                                                                                                                                                |
| 13.                  | Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) | N.A.                                                                                                                                                                                |
| 14.                  | (a) Relevant Forms and<br>(b) Details of authorized representatives are available at:                                                 | Web Link : <a href="https://ibbi.gov.in/downloadform.html">https://ibbi.gov.in/downloadform.html</a><br>Physical Address: Not applicable                                            |

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the VERTEX SAFETY PRODUCTS PRIVATE LIMITED on 11 FEBRUARY 2020.

The creditors of VERTEX SAFETY PRODUCTS PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before 29 February 2020 falling fourteen days from the appointment of the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Dhanshyam Patel  
Mumbai  
Date : 17 February 2020


